

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 407/GT/2020**

Subject : Petition under Section 62 and Section 79(1)(b) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Generation Tariff for the period 1.4.2019 to 31.3.2024 and Truing-Up of Generation Tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR- Kamalanga Energy Limited.

Petitioner : GMR- Kamalanga Energy Limited

Respondents : GRIDCO Limited & Ors.

Date of Hearing : **6.9.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, GMRKEL  
Shri Ashutosh K. Srivastava, Advocate, GMRKEL  
Shri Jayant Bajaj, Advocate, GMRKEL  
Shri Anand Kumar Shrivastava, Advocate, TPCODL  
Ms. Ishita Jain, TPCODL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

The learned counsel for the Petitioner sought adjournment on the ground of personal difficulty. The learned counsel for the Respondent had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **13.10.2022**.

**By order of the Commission**

**Sd/-**  
(Deepak Pandey)  
Assistant Chief (Law)

